

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2734/2016

New Delhi this the 25th day of October, 2017

Hon'ble Shri Uday Kumar Varma, Member (A)

Shri Lekh Raj Singh (Aged about 63 years)
S/o Late Sh. Pancha Singh,
R/o A-56, West Nathu Colony,
Gali No.1, Mandoli Road,
Shahdara, Delhi

- Applicant

(None)

Versus

1. The Director of Education
Directorate Office
(Govt. of NCT of Delhi)
Old Secretariat, Delhi
2. Principal
COED SSS Holambi Kalan, Delhi
School ID - 1310030
3. Lt. Governor
Rajniwas, Delhi

- Respondents

(By Advocate: Mr. Vijay Pandita)

ORDER (Oral)

None for the applicant. It is submitted on behalf of the respondents that the relief claimed by the applicant in the OA has since been settled by the respondents and to this effect, he has also filed affidavit and therefore, he submits that the OA may be accordingly disposed of.

2. It is also seen that neither the applicant nor his advocate is present today and so was the situation on 03.10.2017, 16.08.2017, 03.05.2017 and 20.02.2017. It seems that the applicant has lost interest in pursuing this matter and, therefore, I have no option but to dismiss this case in default for non-prosecution.

**(Uday Kumar Varma)
Member (A)**

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